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**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11-01-2022 AT 10:30 A.M THROUGH  
VIDEO CONFERENCING:**

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**PRESENT: JUSTICE (RETD.) SMT. S. RAMATHILAGAM, MEMBER (JUDICIAL)  
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL))**

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**APPLICATION NUMBER : IA(IBC)/6/CHE/2022**

**PETITION NUMBER : CP(IB)/202(CHE)2021**

**NAME OF THE PETITIONER : Nurani Subramanian Suryanarayanan (IRP)  
M/s Duraent Biologicals Ltd**

**NAME OF THE RESPONDENTS :**

**UNDER SECTION : Rule 11 of NCLT Rules 2016 R/w Sec 16 of IBC 2016**

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(1) IA(IBC)/6/CHE/2022 IN CP(IB)/202(CHE)2021

**ORDER**

Ld. Counsel Mr. V. Manivannan for the Applicant is present.

Ld. IRP Mr. Nurani Subramanian Suryanarayanan is present in person.

This is an application filed under Rule 11 of NCLT Rules 2016 r/w Sec 16 of IBC 2016 to get relieves from the role of the IRP. The application is moved for and on behalf of the IRP Mr. Nurani Subramanian Suryanarayanan.

Owing to the reasons explained in the application, the IRP of this particular Corporate Debtor is relieved.

This application IA(IBC)/6/CHE/2022 is filed for appointment of IRP by the Adjudicating Authority.

The Adjudicating Authority is hereby appointing **Mr. S. Diraviam (Regn.No.IBBI/IPA-002/ID-N00616/2018-19/11889)**, e-mail Id:diraviam6@gmail.com as IRP.

Accordingly, IA(IBC)/6/CHE/2022 is **allowed**.

-Sd-

**B. ANIL KUMAR**  
MEMBER (TECHNICAL)

-Sd-

**Justice (Retd.) S. RAMATHILAGAM**  
MEMBER (JUDICIAL)

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